

217 *Motion re. Sixteenth BHADRA 6, 1894 (SAKA) Indian Copper Corporation 218*
Rep. of B.A.C. (Acquisition of Undertaking) Bill

Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965. [*Placed in Library. See No. LT—3512/72.*]

13.16 hrs.

LEAVE OF ABSENCE FROM THE
SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Seventh Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :—

- (1) Shri D. P. Jadeja—10th April to 1st June, 1972 (Fourth Session).
- (2) Shri M. S. Sanjeevi Rao—31st July to 18th August, 1972 (Fifth Session).
- (3) Shri Chandu Lal Chandrakar—31st July to 1st September, 1972 (Fifth Session).

I take it that the House agrees with the recommendations of the Committee.

HON. MEMBERS : Yes.

MR. SPEAKER : The Members will be informed accordingly.

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JOINT COMMITTEE ON OFFICES OF
PROFIT

THIRD REPORT

SHRI D. BASUMATARI (Kokrajhar) : I present the Third Report of the Joint Committee on Offices of Profit.

13.17 hrs.

MOTION RE. SIXTEENTH REPORT OF
BUSINESS ADVISORY COMMITTEE

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THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND

TRANSPORT (SHRI RAJ BAHADUR) :
I beg to move :

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1972.”

MR. SPEAKER : The question is :

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1972.”

The motion was adopted.

INDIAN COPPER CORPORATION
(ACQUISITION OF UNDER-
TAKING) BILL*

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMAN-GALAM) : I beg to move for leave to introduce a Bill to provide for the acquisition of the undertaking of the Indian Copper Corporation Limited, for the purpose of enabling the Central Government, to conserve and exploit, in a scientific and rational manner, to the maximum advantage of the nation, the copper deposits in the Singhbhum belt in the State of Bihar, to utilise the copper deposits in such manner as to subserve the common good, in the context of the requirements of copper in the country, and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Indian Copper Corporation Limited, for the purpose of enabling the Central Government, to conserve and exploit, in a scientific and rational manner, to the maximum advantage of the nation, the copper deposits in the Singhbhum belt in the State of Bihar, to utilise the copper deposits in such manner as to subserve the common good, in the context of the

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 28.8.72.

[Mr. Speaker]

requirements of copper in the country, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S. MOHAN KUMARAMAN-GALAM : I introduce* the Bill.

13.18 hrs.

GENERAL INSURANCE BUSINESS
(NATIONALISATION) BILL

MR. SPEAKER : Shri Chavan.

SHRI S. M. BANERJEE (Kanpur) : I have a submission to make on the Bill.

MR. SPEAKER : There is nothing before the House yet. Let him move it and make his observations.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move¹ :

"That the Bill to provide for the acquisition and transfer of shares of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interests of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto, as reported by the Joint Committee, be taken into consideration."

SHRI S. M. BANERJEE rose—

SHRI YESHWANTRAO CHAVAN : Let me make my observations and then he can say what he wants.

MR. SPEAKER : Why is he impatient ?

SHRI S. M. BANERJEE : I am impatient because we have no opportunity to

move amendments and get them accepted once he makes his speech and proceeds.

MR. SPEAKER : I have not received any intimation from him. The practice is that members inform me beforehand on such occasions.

SHRI S. M. BANERJEE : I am not opposing the Bill.

MR. SPEAKER : He can speak when his turn comes.

अध्यक्ष महोदय : स्पीकर को किसी मैटल का बना हुआ होना चाहिए ।

I am getting very much thick-skinned. Everytime, every hon. Member is getting up. This is too much, I am telling him that the matter is not before the House. He does not take it like that. The Minister is going to explain it. The Bill is going to come for consideration. He will have many opportunities to speak on it. He has not sent me any objection against its consideration. (*Interruption*).

SHRI S. M. BANERJEE : I have never wanted to oppose it.

MR. SPEAKER : Order, please.

SHRI YESHWANTRAO CHAVAN : As the House is aware, the General Insurance Business (Nationalisation) Bill, 1972 was introduced in the House on 29th May 1972 and was subsequently referred to a Joint Committee of both Houses of Parliament on 30th May, 1972. The Report of the Committee was presented to the House on the 21st August 1972.

The Committee received representations from a number of bodies and also heard evidence from several witnesses. The Committee have recommended certain changes in the Bill which are explained in detail in their Report. I need not go over the ground again but I shall confine myself to a brief explanation of the more important provisions of the Bill as amended by the joint Committee.

This Bill was introduced in pursuance of

¹ Introduced with the recommendation of the President.